

2
CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO.545 OF 2009

Cuttack this the 21st day of July, 2010

Nagi...Applicant

-VERSUS-

Union of India & Ors. Respondents

CORAM:

THE HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER

ORDER

Heard Shri N.R.Routray, learned counsel for the applicant and Ms.S.L.Pattnaik, learned Addl.Standing Counsel for the Respondents and perused the materials on record. By filing preliminary counter, the Respondents have submitted that the arrears to the tune of Rs.18,699/- are due to be paid to the applicant. This was not disputed by the learned counsel for the applicant.

In this view of the matter, Respondents are directed to disburse Rs.18,699/- to the applicant within a period of sixty days from the date of receipt of this order; failing which the amount will bear interest after expiry of the stipulated period.

The O.A. is thus disposed of as nothing remained to be adjudicated upon.


ADMINISTRATIVE MEMBER